

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 733 of 2020**

**IN THE MATTER OF:**

**Union of India**

**....Appellant**

**Vs**

**Vijaykumar V. Iyer**

**....Respondent**

**Present:**

**For Appellant:**

**Mr. Amit Mahajan, Sr. Advocate with Ms. Pooja Mahajan, Mr. Gitesh Chopra, Mr. Vidur Mohan and Ms. Kanu Agrawal, Advocates.**

**For Respondent:**

**Mr. Abhinav Vashisht and Mr. Ravi Kadam, Sr. Advocates with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Salonee Kulkarni, Advocates for R-1.**

**Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi, Ms. Reena Choudhary, Ms. Chandni Ghatak and Mr. Rohan Batra, Advocates for R-2.**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3 (CoC).**

**With**

**Company Appeal (AT) (Insolvency) No. 1410 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar Iyer**

**....Appellant**

**Vs**

**GTL Infrastructure Ltd.**

**....Respondent**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Present:**

**For Appellant:** Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Ankita Mandal and Ms. Charu Bansal, Advocates.

**For Respondent:** Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

**With**

**Company Appeal (AT) (Insolvency) No. 1503 of 2019**

**IN THE MATTER OF:**

**Vijay Kumar Iyer**

**....Appellant**

**Vs**

**GTL Infrastructure Ltd.**

**....Respondent**

**Present:**

**For Appellant:** Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Ankita Mandal and Ms. Charu Bansal, Advocates.

**For Respondent:** Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

**With**

**Company Appeal (AT) (Insolvency) No. 08 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd. ....Appellant**

**Vs**

**Vijay Kumar Iyer ....Respondent**

**Present:**

**For Appellant: Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Ankita Mandal and Ms. Charu Bansal, Advocates.**

**With**

**Company Appeal (AT) (Insolvency) No. 26-27 of 2020**

**IN THE MATTER OF:**

**State Bank of India ....Appellant**

**Vs**

**GTL Infrastructure Ltd. ....Respondent**

**Present:**

**For Appellant: Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates.**

**For Respondent: Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.**

**Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Ankita Mandal and Ms. Charu Bansal, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 685-686 of 2020**

**IN THE MATTER OF:**

**Indus Tower Ltd.**

**....Appellant**

**Vs**

**Vijaykumar Iyer – Resolution Professional  
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Ashish Joshi, Mr. Divyam Agarwal and Mr. Manish Jha, Advocates.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Ms. Misha, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Salonee Kulkarni, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.**

**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 734 of 2020**

**IN THE MATTER OF:**

**GTL Infrastructure Ltd.**

**....Appellant**

**Vs**

**Vijay Kumar Iyer & Anr.**

**....Respondents**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**Present:**

**For Appellant:** Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

**For Respondents:** Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Ms. Geetika Sharma, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Salonee Kulkarni and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

**With**

**Company Appeal (AT) (Insolvency) No. 758 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India** **....Appellant**

**Vs**

**Aircel Ltd. & Anr.** **....Respondents**

**Present:**

**For Appellant:** Mr. Abhishek Kumar, Ms. Maneesha Dhir and Mr. Saransh Gupta, Advocates.

**For Respondents:** Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

**With**

**Company Appeal (AT) (Insolvency) No. 762 of 2020**

**IN THE MATTER OF:**

**Tatwa Technologies Ltd. ....Appellant**

**Vs**

**Vijay Kumar Iyer & Anr. ....Respondents**

**Present:**

**For Appellant: Ms. Manisha Kanojia, Mr. Manoj Garg, Mr. Ninad Deshpande and Mr. Shivalok Yashovardhan, Advocates.**

**For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.**

**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 822 of 2020**

**IN THE MATTER OF:**

**Telecom Regulatory Authority of India ....Appellant**

**Vs**

**Dishnet Wireless Ltd. & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Abhishek Kumar, Ms. Maneesha Dhir and Mr. Saransh Gupta, Advocates.**

**For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.**

**Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

*Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020*

**ORDER**  
**(Through Virtual Mode)**

**22.12.2020:** Shri Ravi Kadam, learned senior counsel representing the Respondents submits that Monitoring Committee has authorized filing of application before the Hon'ble Apex Court seeking extension of time.

Heard further arguments of Mr. Amit Mahajan, learned senior counsel representing the Appellant in Company Appeal (AT) (Ins) No. 733 of 2020. Hearing remained inconclusive.

List these appeals for further hearing on **15<sup>th</sup> January, 2021 at 2:00 PM** on top of the list.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*am/gc*